

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI




C. P. NO. 46(ND)2009
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016**

NAME OF THE COMPANY: Ms. Manoranjana Singh Vs. Positive Television Ltd.

SECTION OF THE COMPANIES ACT: 397/398

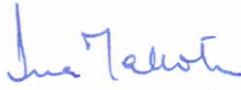
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANISH K. BISHNOI	Advocate	Proposed Respondent 25 Worship Impex Pvt. Ltd.	
2.	Kaustubh Shukla	Adv	for Petitioner	
3.	Vasudha Sin.	Adv	for Resp. No. 1, 2, 10, 18	

ORDER

It is submitted by the Ld. Counsels appearing for the Petitioner and Respondent no. 2 that they wish to withdraw from the case on account of lack of instructions from their respective clients.

2. Both Petitioner and Respondent no.2 are in judicial custody. In view of the same, the counsels cannot be discharged without adequate notices to the parties they represent.

3. Re-notify this case for further proceeding on 05.12.2016.


(Ina Malhotra)
Member Judicial